

No. 95

Order granting Certificate for Appeal to the Supreme Court.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
IN APPEAL FROM ITS ORIGINAL CIVIL JURISDICTION

APPEAL NO. OF 19 .
SUIT NO. OF 19 .

CORAM :

Dated :

..... APPELLANT.

(Original Plaintiff or Defendant).

versus

..... RESPONDENT.

(Original Defendant or Plaintiff).

Upon Reading the petition of the appellants/respondent
abovenamed filed on the day of 19 , praying
for the grant of a certificate for the purpose of appealing to the Supreme Court of India
against the decree of this Court dated the day of 19 ,
order
affirming/setting aside the original decree dated the day of
order

19 of the Honourable Mr. Justice And Upon Reading
the affidavits (if any) mentioned in the list "A" hereto and upon hearing
..... Advocate for the petitioner (original plaintiff/defendant), and
..... Advocate for the Respondent (original defendant/plaintiff), this Court
doth certify (here state the nature of the certificate that is granted by the Court) and
this Court doth order that the original record of the suit/matter and of the appeal in the
High Court so far as is material to the question and disputes in the appeal to the
Supreme Court be transmitted by the Prothonotary and Senior Master to the Registrar
of the Supreme Court of India And This Court doth further order that the costs of both
the parties of the said petition and of this order be costs in the appeal to the Supreme
Court.

Witness, Chief Justice at
Bombay aforesaid this day of 19 .

Prothonotary and Senior Master.

Sealer

The day of 19 .

Order granting Certificate for
appeal to the Supreme Court
drawn on the application of

Advocate for

LIST "A"